

of those centres on 8th April, 1979 in that paper.

(b) At two centres the centre Superintendent opened wrong envelopes of Question papers. Correct papers were supplied to candidates immediately.

(c) and (d) So far as the Central Board of Secondary Education is concerned they have debarred the superintendents and invigilators of the two centres from examination work.

Sugarcane Arrears from Aruna Sugars

8050. SHRI V. ARUNACHALAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the total outstanding to the Canegrowers by Aruna Sugars at the time of the Ordinance;

(b) whether there is any recommendation from the Tamil Nadu Government;

(c) the steps taken to clear the dues and if the dues are more than 10 per cent what are the steps taken by the Government to take over the factory;

(d) whether the ryots refused to supply cane to the factory due to non-payment; and

(e) whether there is any settlement due to the intervention of Tamil Nadu Government and if so, what are the terms?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) As reported by the State Government the cane price arrears based on the interim cane price as on 15-11-78 was Rs. 82.82 lakhs.

(b) The State Government had stated that a request of M/s. Aruna Sugars for assistance to help them tide over their financial difficulties was under the active consideration of the Government and that hence Government of India may decide any action with reference to the provisions of the Ordinance after hearing from the State Government.

(c) Subsequently it was reported by the State Government that the cane price arrears had been brought down below 10 per cent by the mill. Hence no action under the Ordinance was found necessary.

(d) It was ascertained from the State Govt. that for a time the cane growers were refusing to supply cane to the factories pending payment of the higher final price demanded by them.

(e) There was a tripartite meeting held on 4-1-79 which could not, however, finalise the final price. Subsequently one of the share-holders obtained an injunction from the High Court preventing payment of price more than the interim agreed price. Subsequently cane was supplied to the mill and the undertaking went into production from 21-1-1979.

Financial Assistance for Promotion of Youth Services

8051. SHRI G. MALLIKARJUNA RAO: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the State-wise break up of Financial Assistance provided to promote the youth services for the current year;

(b) whether the Government received any representation from the States to enhance the present financial assistance given; and

(c) whether Government have received any representation from the Andhra Pradesh Government to provide more financial assistance and if so, action taken thereon?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) For the current year financial assistance has been provided by the Ministry only for the implementation of the National Service Scheme and to the Nehru Yuvak Kendras.

The State-wise break up of financial assistance in this regard is attached.

(b) No representation has been received from any State Government for enhancement of financial assistance. However, a few State Governments did request for higher student strength under NSS than allocated by the

Central Government. These requests have been met except in the case of Tamil Nadu whose case is still under examination.

(c) No such representation has been received from the Andhra Pradesh Government so far.

Statement

S.No.	Name of the State	Financial Assistance under the National Service Scheme	Allocation made to Nehru Yuvak Kendra
		Rs.	Rs.
1	Andhra Pradesh	17,85,000	11,48,000
2	Assam	4,72,500	5,74,000
3	Bihar	12,60,000	7,38,000
4	Gujarat	12,60,000	4,92,000
5	Haryana	6,30,000	1,64,000
6	Jammu & Kashmir	2,70,000	82,000
7	Himachal Pradesh	1,05,000	6,56,000
8	Karnataka	14,17,500	8,20,000
9	Kerala	10,50,000	6,56,000
10	Madhya Pradesh	14,17,500	12,30,000
11	Maharashtra	23,10,000	1,64,000
12	Orissa	10,50,000	8,20,000
13	Manipur	1,05,000	1,64,000
14	Meghalaya	1,31,250	1,64,000
15	Nagaland	52,500	1,64,000
16	Punjab	10,50,000	7,38,000
17	Rajasthan	6,30,000	13,12,000
18	Sikkim	2,450	82,000
19	Tamil Nadu	21,00,000	5,74,000
20	Tripura	49,875	1,64,000
21	Uttar Pradesh	31,50,000	22,96,000
22	West Bengal	21,00,000	6,56,000